

14.09.2020

Present: Sh.Lalit Mohan, Ld. PP for CBI.

Sh.Kailash Pandey, ld. counsel for A1, A2, A3 and A7 with A1, A2, A3 and A7.

Sh.Abhishek Prasad, ld. counsel for A5.

Sh.H.P. Aditya, ld. counsel for A6.

A8, A9 and A10 in person.

Sh.Praveen Aggarwal, ld. counsel from DLSA.

Matter has been taken up through video conference.

Today matter is fixed for P.E. Ld. counsels for accused persons have submitted that because of recent spike in cases of Covid-19, they would prefer for virtual hearing of the matter as they do not want to come to the court. However they do not deny that recording of evidence cannot be taken in the virtual hearing.

Considering the submissions made by ld. counsels for accused persons, matter is being adjourned to 14.10.2020 for P.E. in physical court hearing, if possible.

(Shailender Malik)
Special Judge (PC Act), CBI
Rouse Avenue Courts, New Delhi
14.09.2020

CBI vs. Narender Jindal & Ors.
CC No.397/2019

14.09.2020

Present: Sh.Lalit Mohan, Ld. PP for CBI.

None for accused persons.

Sh.Praveen Aggarwal, ld. counsel from DLSA.

Matter has been taken up through video conference.

Today matter is fixed for P.E. Neither the accused persons nor their counsels have appeared. Let notice in e-form be issued to accused persons as well as to their counsel for next date of hearing.

Put up the matter on 19.10.2020 for P.E.

(Shailender Malik)
Special Judge (PC Act), CBI
Rouse Avenue Courts, New Delhi
14.09.2020